

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1787

ANSWERED ON:16.08.2013

QUALITY OF IMPORTED MEDICINES VACCINES

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**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the mechanism put in place by the Government to examine the quality and safety of imported drugs and vaccines in the country;
- (b) whether any instances of import of spurious and sub-standard drugs/vaccines have been reported in the country;
- (c) if so, the details thereof during each of the last three years and the current year;
- (d) the action taken/proposed by the Government thereon against the offenders during the said period; and
- (e) the measures taken/proposed by the Government to strengthen the testing and monitoring mechanism for imported drugs and vaccines in the country?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a): The quality and safety of imported drugs/ vaccines is regulated under the provisions of the Drugs and Cosmetics Act, 1940 and the Drugs and Cosmetics Rules, 1945. In case of vaccines each batch of the imported vaccine is tested at Central drugs Laboratory (CDL), Kasauli before permit for release for sale.
- (b): No.
- (c) & (d): Do not arise.
- (e): The strengthening of testing facilities in the Government testing laboratories and monitoring mechanism for imported drugs and vaccines in the country is continuous and ongoing process.